



1

WP-34392-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 2nd OF DECEMBER, 2025

WRIT PETITION No. 34392 of 2025

VINOD SISODIYA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Manish Kumar Verma - Advocate for petitioner.

Shri Vivek Sharma - Deputy Advocate General for the respondents No.1 to 4/State.
.....

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner by this Public Interest Litigation, seeks a direction to the State Government to take action *inter alia* of registration of an FIR in respect of alleged siphoning of food grain and kerosene oil supplied to Public Distribution Shops.

2. Learned Deputy Advocate General appearing for the State submits that a Joint Inquiry Committee had looked into the allegations even prior to filing of the petition had taken a decision to register an FIR, and consequently, an FIR has been lodged on 04.09.2025 and action has been initiated against some officers. He further submits that in case, there are further officers found involved, appropriate action in accordance with law shall also be taken against them.



3. In view of the above assurance, no further orders are called for in the petition. The petition, is accordingly, disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

m/-